

Patil be referred back to the Committee for reconsideration of their recommendation with regard to the said Bill.\*

MR. DEPUTY-SPEAKER: The question is:

That in the motion,—

add at the end—

“subject to the modification that the Constitution (Amendment) Bill, 1981 (Amendment of Article 79, etc.) by Shri Balasaheb Vikhe Patil be referred back to the Committee for reconsideration of their recommendation with regard to the said Bill.”

*The motion was adopted.*

MR. DEPUTY-SPEAKER: The question is:

“That this House do agree with the Fourteenth Report of the Committee on Private Members’ Bills and Resolutions presented to the House on the 19th February, 1981, subject to the modification that the Constitution (Amendment) Bill, 1981 (Amendment of article 79, etc.,) by Shri Balasaheb Vikhe Patil be referred back to the Committee for reconsideration of their recommendation with regard to the said Bill.”

15.33 hrs.

**UTILISATION OF MARGINAL FOREST LAND FOR SOCIAL SECURITY Bill\***

SHRI P. RAJAGOPAL NAIDU (Chittoor): I beg to move for leave to introduce a Bill to provide for the utilisation of marginal forest land by the landless poor for their

social and economic security simultaneously with the development of forests.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for the utilisation of marginal forest land by the landless poor for their social and economic security simultaneously with the development of forests”.

*The motion was adopted.*

SHRI P. RAJAGOPAL NAIDU: I introduce the Bill.

**UNIVERSITY GRANTS COMMISSION (AMENDMENT) BILL\***

*Amendment of Sections 5, 12 etc.)*

SHRI GEORGE FERNANDES (Muzaffarpur): I beg to move for leave to introduce a Bill further to amend the University Grants Commission Act, 1956.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the University Grants Commission Act, 1956.”

*The motion was adopted.*

SHRI GEORGE FERNANDES: I introduce the Bill.

**DISABLED PERSONS WELFARE BILL\***

PROF. N. G. RANGA (Guntur): I beg to move for leave to introduce a Bill to provide for financial and

\*Published in Gazette of India Extraordinary Part II, section 2, dated 20-2-1981.

[Prof. N. G. Ranga]

other assistance in respect of the disabled and for the support of voluntary organisations and private organisations concerned with providing facilities for the welfare, shelter, employment, training and day-care of disabled persons.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for financial and other assistance in respect of the disabled and for the support of voluntary organisations and private organisations concerned with providing facilities for the welfare, shelter, employment, training and day-care of disabled persons."

*The motion was adopted.*

PROF. N. G. RANGA: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL\*

*(Amendment of Article 19)*

SHRI BHOGENDRA JHA (Madhubani): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI BHOGENDRA JHA: I introduce the Bill.

HIGH COURT AT ALLAHABAD (ESTABLISHMENT OF A PERMANENT BENCH AT BAREILLY) BILL\*

SHRI HARISH CHANDRA SINGH RAWAT (Almora): I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Allahabad at Bareilly.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Allahabad at Bareilly."

*The motion was adopted.*

SHRI HARISH CHANDRA SINGH RAWAT: I introduce the Bill.

LAND ACQUISITION (AMENDMENT) BILL\*

*(Insertion of new section 17A)*

SHRI A. T. PATIL (Kolaba): I beg to move for leave to introduce a Bill further to amend the Land Acquisition Act, 1894.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill, further to amend the Land Acquisition Act, 1894."

*The motion was adopted.*

SHRI A. T. PATIL: I introduce the Bill.

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